

1970-71 (Hindi and English versions. [*Placed in Library. See No. LT—1630/72.*])

REVIEWS AND ANNUAL REPORTS OF
MINERALS AND METALS TRADING
CORPORATION LTD AND THE
S. T. C. AND ANNUAL RE-
PORT OF CARDAMOM
BOARD

THE MINISTER OF FOREIGN
TRADE (SHRI L. N MISHRA) : On behalf
of Shri A. C. George, I beg to lay on the
Table :

(1) A copy each of the following papers
(Hindi and English versions) under
sub-section (1) of section 619A of
the Companies Act, 1956 :—

(a) (i) Review by the Government
on the working of the Minerals
and Metals Trading Corporation
of India Limited, New Delhi,
for the year 1970-71.

(n) Annual Report of the Minerals
and Metals Trading Corporation
of India Limited, New Delhi,
for the year 1970-71 along with
the Audited Accounts and the
Comments of the Comptroller and
Auditor General thereon.
[*Placed in Library. See No.
LT—1631/72.*]

(b) (i) Review by the Government
on the working of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71.

(ii) Annual Report of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71 along with the
Audited Accounts and the
comments of the Comptroller
and Auditor General thereon.
[*Placed in Library. See
No. LT—1632/72.*]

(2) A copy of the Annual Report
(Hindi and English versions) on
the working of the Cardamom
Board for the year 1970-71.
[*Placed in Library. See
No. LT—1633/72.*]

ANNUAL PLAN 1972-73

THE MINISTER OF PLANNING AND
MINISTER OF DEPARTMENT OF
SCIENCE AND TECHNOLOGY (SHRI
C. SUBRAMANIAM) : I beg to lay
on the Table a copy of "Annual
Plan 1972-73". (Hindi and English
versions) [*Placed in Library.
See No. LT—1634/72.*]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following messages received
from the Secretary of Rajya Sabha :—

(i) "In accordance with the
provisions of rule 111 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to enclose a copy
of the Administrators-General
(Amendment) Bill, 1972, which
has been passed by the Rajya
Sabha at its sitting held on the
30th March, 1972."

(ii) "In accordance with the
provisions of rule 111 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to enclose a copy
of the Public Wakfs (Extension
of Limitation) (Delhi Amendment)
Bill, 1972, which has been
passed by the Rajya Sabha at
its sitting held on the 30th
March, 1972."

BILLS, AS PASSED BY RAJYA
SABHA

SECRETARY : Sir, I also lay on
the Table of the House the
following Bills, as passed by
Rajya Sabha :—

(1) The Administrators-General
(Amendment) Bill, 1972.